

ness in a particularly shops;

(b) the number of lessees who changed trade during the last three years and agreed to pay the double rent and the number of cases under dispute; and

(e) the steps taken to scrap the system of doubling of rent?

THE MINISTER OF STATE IN THE MINISTRY OF URBAN DEVELOPMENT (SHRI DALBIR SINGH): (a) and (b). The New Delhi Municipal Committee (NDMC) allots shops on licence basis and not on rental or on lease basis. The licence fee is increased by 50% in case there is change in trade from unlicensed to licensed one and there is no increase in case of change from licensed trade to unlicensed trade, or from one unlicensed trade to another unlicensed trade provided they are within the prescribed groupings. License fee once increased in not decreased on account of reversion to the trade of pre-increased license fee.

(c) Yes, Sir. The NDMC allots particular shop for running a particular trade;

(d) The information is being collected and will be laid on the Table of the Sabha.

(e) There is no such proposal.

Workers to gulf countries from Orissa

3262. SHRI SOMNATH RATH: Will the Minister of LABOUR be pleased to state:

(a) the number of persons who went to Gulf countries from Orissa during the last 5 years, year-wise and country-wise;

(b) the number of workers who have lodged complaints with the Indian Embassies in Gulf countries to settle their problems and the action taken thereon;

(c) the number of complaints received in India and in Gulf countries; and

(d) the number of complaints settled and the number of complaints still pending with reasons therefor and steps taken for their expeditious settlement?

THE MINISTER OF STATE IN THE MINISTRY OF LABOUR AND MINISTRY OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS (SHRI RADHAKISHAN MALAVIYA): (a) Statistics of emigrants state-wise are not maintained.

(b) During 1987 and 1988, 14,672 workers from Gulf countries lodged complaints with Indian embassies and most of them have been settled and remaining are being pursued vigorously.

(c) India — 984 during 1987 and 1988.

In Gulf — 14,672 during 1987 and 1988.

(d) 14,220 complaints were settled. 1436 complaints are pending. The complaints have been taken up with concerned authorities for amicable settlement.

Export Oriented Garment units

3263. SHRI HARIHAR SOREN: Will the Minister of TEXTILES be pleased to state:

(a) whether the proposal to set up some 100 per cent export oriented garment units in the country was pending before his Ministry;

(b) if so, the names of the States and Union Territories where these 100 per cent export oriented garment units were proposed to be set up;

(c) the places identified for the location of such units; and

(d) the steps taken to implement the above proposal?

THE MINISTER OF STATE IN THE MINISTRY OF TEXTILES (KUMARI SAROJ KHARADE): (a) to (c). All the applications received so far for setting up ready-made garment unit under 100% E.O.U. scheme have been disposed of and no application is pending with this Ministry.

HUDCO Assistance for Jabalpur City

3264. SHRI AJAY MUSHRAN: Will the Minister of URBAN DEVELOPMENT be pleased to state:

(a) whether proposals were sent by different agencies to HUDCO for financial assistance during 1987-88, 1988-89 and 1989-90 for Jabalpur City;

(b) if so, the details thereof; and

(c) the funds/loan allocated for the above proposals/schemes during the above period?

THE MINISTER OF STATE IN THE MINISTRY OF URBAN DEVELOPMENT (SHRI DALBIR SINGH): (a) and (c). Yes, Sir. Details are given in the Statement below.